

BEFORE SHRI SURESH CHANDRA, JOINT SECRETARY AND LEGAL ADVISER,
AND FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW AND JUSTICE, DEPARTMENT OF LEGAL AFFAIRS,
ROOM NO: 419, A WING, SHASTRI BHAVAN, NEW DELHI 110 001

APPEAL NO: 21/929/2014-IC

Dated: 10th December, 2014

In the matter of

Shri Rajesh Kumar,
35, Lawrence Street,
Block 13-B, Flat No:d,
Post and PS Uttarpara, District Hooghly,
Pin Code 712258 (West Bengal)

Appellant

Versus

Central Public Information Officer,
Ministry of Law and Justice,
Department of Legal Affairs,
Shastri Bhavan,
New Delhi 110 001

Respondent

Date: 26th November 2014.

ORDER:

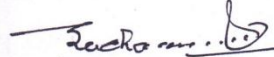
The appellant has filed a First appeal on 1st September 2014, in this Department, received on 25th September 2014, under Section 19 of the RTI Act for not getting the information furnished by the CPIO.

2. In his application vide letter of 22nd July 2014, the applicant has mentioned that he has been victimised by false fabricated charges by five accused vide Uttarpara Police Station Case No: 73/14, dated 8th March 2014, and that the said Police Station without enquiring into the matter levelled charges against him.

3. The undersigned being the First Appellate Authority, of the case under reference observes that: According to the Allocation of Business Rules, 1961, the basic function of this Department is to *inter-alia*, tender advice to Ministries/Departments of the Union Government on legal matters only. Law and Order is the subject matter of the State Government. As the issue of the applicant relates to the Government of West Bengal, PG Cell of this Department have forwarded his appeal to the Chief Secretary, Government of West Bengal, on 19th August 2014. The Appellant may pursue his case with the Government of West Bengal.

4. The Appeal stands disposed of accordingly.

5. If there is any grievance against this order of the Appellate Authority, he may file Second Appeal before the Hon'ble Central Information Commission (CIC) situated at 2nd floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi 110066, within 90 days i.e. the period as prescribed under the provision of the RTI Act, 2005.


(SURESH CHANDRA)

JOINT SECRETARY AND FIRST APPELLATE AUTHORITY

DATED:10th December, 2014.

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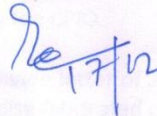
- 1) Shri Rajesh Kumar, 35, Lawrence Street, Block No; 13-B, Flat No: D, Post and PS Uttarpara, District Hoogly- 12258, West Bengal.

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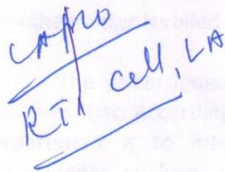
- 1) The Chief Secretary, Government of West Bengal in continuation to this Department's letter No: 60011/4/2014-PG dated 19th August, 2014 for necessary action.
- ✓ 2) CPIC, Department of Legal Affairs, Shastri Bhavan, New Delhi 110 001.
- 3) CAPIO, Department of Legal Affairs, Shastri Bhavan, New Delhi 110 001.

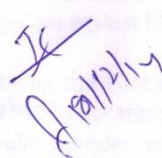

(SURESH CHANDRA)

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Ms. Lalitha - AR


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